

### CONTRACT FOR EXTRACTION AND EXPORT OF TIMBER

107. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer given to Starred Question No. 234 in the Rajya Sabha on the 3rd December, 1958 and state:

(a) the size of the area given by the Forest Department, Andaman Islands to the contractor for extraction and export of timber;

(b) the minimum quantity of timber agreed to be extracted by the contractor; and

(c) the actual quantity of timber extracted and exported by the contractor up to date?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) 450 acres.

(b) No minimum quantity has been fixed.

(c) The figures up to the end of December, 1958 are as follows: —

Quantity extracted	..	138	Tons.
Quantity exported	..	41	Tons.

### ROYALTY CHARGED ON LESSEE OF NORTH ANDAMAN FORESTS

108. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of FOOD AND AGRICULTURE be pleased to

Species	South Andaman Forests	North Andaman Forests
1. Gurjan	Rs. 71-01 nP. (1958-59)	Rs. 69-30 nP. (1957-58)-
2. Badam and White Chuglam	Rs. 45-00 nP. (1958-59)	Rs. 41-61 nP. (1956-57 average).
3. Other Hardwoods	Rs. 19-01 nP. (1958-59)	Rs. 17-40 nP. (Average for 1956-57 except Red Dhup for which the average royalty was Rs. 43-43 nP.)
4. Matchwoods	Rs. 38-01 nP. (1958-59)	Rs. 37-72 nP. (1957-58)
5. Ornamental woods	Not provided for.	Rs. 95-00 nP. (Average for 1956-57-)

refer to the answer given to Starred Question No. 37 in the Rajya Sabha on the 24th November, 1958 and state:

(a) the amount of royalty *per ton* charged on the lessee of the North Andaman Forests for the various varieties of timber, calculated on the basis mentioned in the answer referred to above;

(b) how these figures compare with the rates of royalty charged from the contractor in South Andamans to whom a contract for extraction and export of timber on his account was awarded in 1959;

(c) the reason for not deciding so far the question of payment of royalty on timber not exported by the lessee, considering the fact that the lessee has been working since 1951; and

(d) whether any royalty which was claimed from the lessee was later waived or the claim therefor withdrawn at the time of settlement of account with the lessee recently; if so, the amount of such royalty and the reason for waiving or withdrawing its claim and whether the sanction of the Ministry of Finance was obtained for this? v, \$

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) and (b). The amounts at present charged as royalty per ton are as follows: —